

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS
(Tenth Lok Sabha)**

Adopted

THIRTY-THIRD REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-third Report.

2. The Committee met on 25 July, 1994 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1994 (*Amendment of Eighth Schedule*) by Shri George Fernandes.
- (2) The Constitution (Amendment) Bill, 1994 (*Amendment of article 41*) by Shri M. Krishnaswamy.
- (3) The Constitution (Amendment) Bill, 1994 (*Insertion of new article 16A*) by Shri Chitta Basu.
- (4) The Constitution (Amendment) Bill, 1994 (*Amendment of article 73*) by Shri Chitta Basu.
- (5) The Constitution (Amendment) Bill, 1994 (*Amendment of article 356*) by Shri Chitta Basu.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1994 (*Amendment of Eighth Schedule*) by Shri George Fernandes.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to including "Tulu" language in it.

After considering all aspects of the Bill the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1994 (*Amendment of article 41*) by Shri M. Krishnaswamy.

The Bill seeks to amend article 41 of the Constitution with a view to providing that the State shall, within the limits of its economic capacity and development, make effective provisions for securing the right to housing to all citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1994 (*Insertion of new article 16A*) by Shri Chitta Basu

The Bill seeks to insert a new article 16A in the Constitution with a view to providing for reservation of thirty per cent. of appointments or posts in favour of women in services under the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1994 (*Amendment of article 73*) by Shri Chitta Basu.

The Bill seeks to amend article 73 of the Constitution with a view to providing that no treaty or agreement shall be implemented unless it is ratified by both Houses of Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1994 (*Amendment of article 356*) by Shri Chitta Basu.

The Bill seeks to amend article 356 of the Constitution with a view to providing that if the Government of a State is not carried on in accordance with secular principles as enshrined in the Constitution, it shall be deemed to be the failure of constitutional machinery in the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to thirteen Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Welfare of Physically Handicapped Persons Bill, 1994 by Shri B.L. Sharma Prem.
- (2) The Indian Penal Code (Amendment) Bill, 1994 (*Amendment of section 354*) by Shrimati Saroj Dubey.
- (3) The Code of Criminal Procedure (Amendment) Bill, 1994 (*Amendment of section 125*) by Shrimati Saroj Dubey.
- (4) The Bonded Labour System (Abolition) Amendment Bill, 1994 (*Amendment of section 2, etc.*) by Shri M.V.V.S. Murthy.
- (5) The Child Labour (Prohibition and Regulation) Amendment Bill, 1994 (*Amendment of section 2, etc.*) by Shri M.V.V.S. Murthy.
- (6) The Compulsory Education Bill, 1994 by Shri M.V.V.S. Murthy.
- (7) The Crop Insurance Scheme Bill, 1994 by Shri M.V.V.S. Murthy.
- (8) The Declaration of Assets by Civil Servants Bill, 1994 by Shri K. Ramamurthy.
- (9) The Constituent Assembly Bill, 1994 by Shri K. Ramamurthy.
- (10) The Family Planning Bill, 1994 by Shri Ankushrao Raosaheb Tope.

The Committee further recommend that the remaining three Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Sarvashri George Fernandes, M. Krishnaswamy and Chitta Basu be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
July 25, 1994

Sravana 3, 1916 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Welfare of Physically Handicapped Persons Bill, 1994 by Shri B.L. Sharma Prem.	1 of 1994	A	2 Hours
2.	The Indian Penal Code (Amendment) Bill, 1994 (<i>Amendment of Section 354</i>) by Shrimati Saroj Dubey.	27 of 1994	A	2 Hours
3.	The Code of Criminal Procedure (Amendment) Bill, 1994 (<i>Amendment of Section 125</i>) by Shrimati Saroj Dubey.	28 of 1994	A	2 Hours
4.	The Railway Protection Force (Amendment) Bill, 1994 (<i>Substitution of new Long Title for Long Title, etc.</i>) by Shri R. Anbarasu.	38 of 1994	B	2 Hours
5.	The Bonded Labour System (Abolition) Amendment Bill, 1994 (<i>Amendment of Section 2, etc.</i>) by Shri M.V.V.S. Murthy.	36 of 1994	A	2 Hours
6.	The Child Labour (Prohibition and Regulation) Amendment Bill, 1994 (<i>Amendment of Section 2, etc.</i>) by Shri M.V.V.S. Murthy.	33 of 1994	A	2 Hours
7.	The Compulsory Education Bill, 1994 by Shri M.V.V.S. Murthy.	32 of 1994	A	2 Hours
8.	The Crop Insurance Scheme Bill, 1994 by Shri M.V.V.S. Murthy.	34 of 1994	A	2 Hours
9.	The Constitution (Amendment) Bill, 1994 (<i>Amendment of article 16</i>) by Shri R. Anbarasu.	35 of 1994	B	2 Hours
10.	The Declaration of Assets by Civil Servants Bill, 1994 by Shri K. Ramamurthy.	48 of 1994	A	2 Hours
11.	The Constituent Assembly Bill, 1994 by Shri K. Ramamurthy.	46 of 1994	A	2 Hours
12.	The Constitution (Amendment) Bill, 1994 (<i>Amendment of article 16</i>) by Shri K. Ramamurthy.	49 of 1994	B	2 Hours
13.	The Family Planning Bill, 1994 by Shri Ankushrao Raosaheb Tope.	37 of 1994	A	2 Hours